GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4332 ANSWERED ON:16.12.2009 ILLEGAL SLAUGHTER HOUSES Majhi Shri Pradeep Kumar;Tirkey Shri Manohar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether illegal slaughter houses are polluting water of various important rivers and drinking water in various parts of the country including West Bengal;
- (b) if so, whether the Government has conducted any study in this regard;
- (c) if so, the details in this regard;
- (d) whether NHRC has also issued any orders in this regard;
- (e) if so, the details thereof; and
- (f) the remedial measures taken by the Union Government to check such activities of the slaughter houses in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (f) As reported by the CPCB, the Ministry of Agriculture have conducted a survey to identify the registered and unregistered slaughter houses in the country, including West Bengal. The local municipal and administrative agencies are to take action for stopping all unauthorised activities including slaughtering of nimals.

The measures taken by the Central Government to check pollution of rivers in various parts of the country, including West Bengal, from slaughter houses include notification of effluent standards under the Environment (Protection) Act, 1986. The State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) are empowered to grant consent to slaughter houses for discharge of effluent/emission as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Central Pollution Control Board has published "Solid waste management in slaughter house" to guide State Pollution Control Boards/Pollution Control Committees and slaughter houses for taking pollution control measures. Training and awareness programmes are organized for concerned officials of the State Governments and slaughter houses.

The National Human Rights Commission (NHRC) had made recommendations to the U.P. State Government on closure of the illegal abattoir in Meerut. Subsequently, on submission of the action plan by the U.P. State Government, to control air and water pollution, the NHRC further recommended, as an interim measure, setting up of a temporary abattoir with ETP and the animal remains be disposed of by a private rendering plant. The NHRC directed the Municipal Commissioner and District Magistrate, Meerut to ensure demolition of the unauthorised furnaces.